

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...

OA.No.922 of 1992

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Dated New Delhi, this 7th day of March, 1997.

HONBLE MR K. MUTHUKUMAR, MEMBER (A)
HON'BLE DR A. VEDAVALLI, MEMBER (J)

Gurdass Ram
S/o Shri Jagat Ram
R/o 11C/1, Sant Garh (M.B.S. Nagar)
NEW DELHI 110018.

... Applicant

By Advocate: Shri K. L. Bhandula

versus

1. Union of India, through
Secretary to the Government
of India, Ministry of
Health & Family Welfare,
Nirman Bhawan,
NEW DELHI.
2. Department of Family Welfare,
Ministry of Health &
Family Welfare,
Nirmal Bhawan
NEW DELHI.

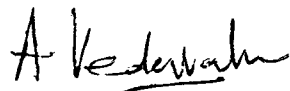
... Respondents

By Advocate: Shri P. H. Ramchandani

O R D E R (Oral)

Mr K. Muthukumar, M(A)

The learned counsel for the applicant submits that the applicant has since been given the relief prayed for and, therefore, he wants to withdraw the application. Accordingly, this application is dismissed as withdrawn.



(Dr A. Vedavalli)
Member(J)



(K. Muthukumar)
Member(A)

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